

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 110/(MAH)/2013
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)

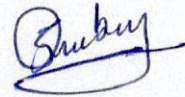
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: Mr. Darayus H. Chhapkhanwala
V/s.
M/s. Iris Energy Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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	ZAL T. ANDHYARUJINA & MS. SHRUTI SARDESAI WITH PUNIT S. DAMODAR AND DEVANSH SHAM i/o Kanga & Company.		
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Adv. S. K. Dubey

For Respondent No. 2 To U

Order

CP No. 110/397-398/CLB/MB/MAH/2013

The Petitioner Counsel has already filed their side written submissions whereas Respondent side has not filed their written submissions. Respondent side has also sought adjournment on the ground that arguing Counsel is not feeling well.

On which the Petitioner Counsel submits every time the Respondents' side has been taking adjournments on one or the other ground, therefore, the hearing in this matter may be completed on the next date of hearing.

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In view of the same, the Respondent side is peremptorily directed to file written submissions within one week hereof and also make oral submissions without any fail on the next date of hearing, failing which, this Bench will hear the submissions of the Petitioner side and decide accordingly.

List this matter for hearing on 16.1.2017

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)